



2026:AHC:51847

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 920 of 2026

Badaruddin

.....Petitioner(s)

Versus

Board Of Revenue Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Deepak Singh, Harish Chandra Singh

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Harish Chandra Singh, learned counsel for the petitioner, Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for Land Management Committee.

2. The instant writ petition has been filed for the following relief:-

"(a) To Issue writ, order or direction in the nature of mandamus direct the Respondent No. 1 to decide the stay vacation application of the petitioner, pending in Second Appeal No.3815 of 2025, Computerized Case No. AL20251436003815 in between Gayasuddin and others Versus Badaruddin and others pending since 28.10.2025 as well as the second appeal filed by the Private Respondents."

3. Learned counsel for the petitioner submitted that second appeal No.3815 of 2015 Computerized Case No. AL20251436003815 filed by private respondents before respondents no.1-Board of Revenue is pending, in which interim order has been passed by the Board of Revenue in favour of respondent in arbitrary manner. He further submitted that after grant of interim order, petitioner has filed his detailed counter affidavit along with stay vacation application before board of revenue, but same has not been

decided till date. He further submitted that proper direction be issued for expeditious disposal of pending stay vacation application filed in the aforementioned second appeal within time bound period.

4. Considering the entire facts and circumstances of the case, **the instant writ petition is finally disposed of** directing respondent no.1-board of revenue to decide the stay vacation application filed in the aforementioned second appeal within period of three weeks from the date of production of certified copy of this order before respondent No.1-Board of Revenue. It is further directed that after disposal of stay vacation application, respondent No.1-Board of Revenue shall decide the aforementioned ***Second Appeal No.3815 of 2025, Computerized Case No. AL20251436003815*** within a period of eight months from the date of production of certified copy of this order before respondent no.1-Board of Revenue.

March 13, 2026

PS*

(Chandra Kumar Rai,J.)